

**Policies to reap benefits of demographic dividend**

2720. DR. BHALCHANDRA MUNGEKAR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) what major policies were undertaken in the year 2014-15 to reap the benefits of demographic dividend;

(b) what was the impact of these initiatives; and

(c) what policies are proposed to adopt during the year 2015-16?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) to (c) The Ministry of Youth Affairs and Sports introduced the National Youth Policy, 2014 (NYP-2014) in the February, 2014, which provides a holistic vision for the Youth of India, *i.e.* "To empower youth of the country to achieve their full potential and through them enable India to find its rightful place in the community of nations". In order to realize this vision, the NYP-2014 identifies five objectives and eleven Priority Areas in which Policy Interventions are required for achieving the objectives set out in the Policy. These are as under:

Sl.No.	Objectives	Sl.No.	Priority Areas
1.	Create productive work force that can make a sustainable contribution to India's economic development.	1.	Education
		2.	Employment and Skill development
		3.	Entrepreneurship
2.	Develop a strong and healthy generation equipped to take on future challenges.	4.	Health and healthy lifestyle
		5.	Sports
3.	Instil social values and promote community service to build national ownership.	6.	Promotion of social values
		7.	Community engagement
4.	Facilitate participation and civic engagement at all levels of governance.	8.	Participation in politics and governance
		9.	Youth engagement
5.	Support youth at risk and create equitable opportunity for all disadvantaged and marginalized youth.	10.	Inclusion
		11.	Social justice

The National Youth Policy, 2014 provides the framework for co-ordinated and cohesive action for development and empowerment of youth, by all the stakeholders, including all concerned Central Ministries, State Governments and non-Government stakeholders. Accordingly, necessary actions are being taken by all concerned Ministries/ Departments, including the Ministry of Youth Affairs and Sports, through various Schemes/Programmes, for achieving the objectives of the Policy. The Department of Youth Affairs is playing the coordinating and facilitating role. The Policy is valid for 5 years and hence, there is no proposal for any modification in the Policy during 2015-16.

*The House then adjourned at seven minutes past twelve of the clock.*

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*The House re-assembled at two of the clock,*

MR. DEPUTY CHAIRMAN *in the Chair.*

### **REGARDING FURTHER CONSIDERATION OF THE MOTION**

MR. DEPUTY CHAIRMAN: I have to take up further consideration of the following motion moved by Shri Arun Jaitley on the 11th August, 2015:- “that the Bill further to amend the Constitution of India, as passed by Lok Sabha, and as reported by the Select Committee of Rajya Sabha, be taken into consideration.” ...*(Interruptions)*... Yesterday, the Bill was moved in the House. ...*(Interruptions)*... This is time for discussion on the Bill. This is time for discussion on the Bill. ...*(Interruptions)*...

THE MINISTER OF FINANCE; THE MINISTER OF CORPORATE AFFAIRS; AND THE MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): Sir, I have already moved the GST Bill ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Yes, Shri Derek O'Brien. ...*(Interruptions)*... What do you want to say? ...*(Interruptions)*...

SHRI DEREK O'BRIEN (West Bengal): Sir, two Members are retiring tomorrow. Please give them a chance to speak for three minutes each. ...*(Interruptions)*... Two Members, Shri Ganguly and Shri Dua, should be given two minutes to speak tomorrow. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Tomorrow at 11.00 a.m. ...*(Interruptions)*... I agree; at 11.00 a.m. tomorrow. ...*(Interruptions)*... This is your Bill. ...*(Interruptions)*... You shouting Members, this GST Bill is your Bill. ...*(Interruptions)*... It is your baby. ...*(Interruptions)*... What is that? ...*(Interruptions)*... It is your Bill. ...*(Interruptions)*... This is undemocratic, an affront to the parliamentary democracy.